

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S). No. 4282 of 2008

Dharam Nath Uraon Petitioner

Versus

Central Coalfields Limited & others Respondents

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Ashish Verma, Advocate
For the State : Mr. Ashish Shekhar, A.C. to S.C. (L&C) II
For the CCL : Mr. Arbind Kumar, Advocate

Order No. 22

Dated 26th March, 2021

I.A. No. 5858 of 2020

Heard the learned counsel for the respective parties.

This application has been preferred by the petitioner to withdraw the writ petition as the controversy between the parties have been resolved and the grievances of the petitioner has been redressed.

In view of the averments made in the instant application, the same is allowed and consequently W.P.(S). No. 4282 of 2008 is dismissed as withdrawn.

(Rongon Mukhopadhyay, J)